GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1455

TO BE ANSWERED ON THE 9^{TH} DECEMBER, 2025/ AGRAHAYANA 18, 1947 (SAKA)

ISSUANCE OF ISLANDER CARDS

1455. SHRI BISHNU PADA RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Territory Administration of Andaman & Nicobar Islands has received any request from the public representative, Andaman & Nicobar Islands, for conducting a re-survey and issuance of Islander Cards to left-out genuine islanders;
- (b) if so, the steps being taken by the UT Administration in this regard and the procedure proposed for issuing Islander Cards to the left-out persons; and
- (c) in the absence of such Islander Cards, how the genuine beneficiaries are being treated and recognized as islanders by the Administration?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (c): The Union Territory Administration of Andaman and Nicobar Islands has informed that a request for re-survey and issue of Islander Cards to left-out genuine islanders, has been received from the public representative, Andaman & Nicobar Islands. The issue has been dwelt on by the UT Administration. Even in the absence of Islander Cards, genuine residents who are eligible on the basis of the prescribed criteria and notified documents are provided benefits, like sea travel (inter-island and mainland) fare concession, inter-island helicopter travel fare concession, etc.
